

IN THE HIGH COURT OF MADHYA PRADESH**AT GWALIOR****BEFORE****HON'BLE SHRI JUSTICE ANAND PATHAK****ON THE 10th OF AUGUST, 2022****MISC. CRIMINAL CASE No. 38955 of 2022****Between:-****ANIKET YADAV S/O SHRI RAMBABU YADAV,
AGED ABOUT 21 YEARS, OCCUPATION:
PRIVATE SERVICE R/O GHASMANDI DISTRICT
GWALIOR (MADHYA PRADESH)****.....APPLICANT****(BY SHRI M.S. DUBEY – ADVOCATE ON BEHALF OF SHRI
ADITYA SINGH -ADVOCATE)****AND****STATE OF MADHYA PRADESH,
THROUGH POLICE STATION BAHODAPUR
DISTRICT GWALIOR (MADHYA PRADESH)****.....RESPONDENT****(BY SHRI KAUSHLENDRA SINGH -PUBLIC PROSECUTOR)**

This application coming on for admission this day, the court passed the following:

ORDER

The applicant has filed this third bail application u/S.439 Cr.P.C for grant of bail. Applicant has been arrested on 23-03-2022 by Police Station Bahodapur, District Gwalior in connection with Crime No.620/2021 registered for offence punishable under Sections 307, 294, 506, 120-B, 34 of IPC. His

earlier bail applications were dismissed as withdrawn.

It is the submission of learned counsel for the applicant that false case has been registered against him and he is suffering confinement since 23-03-2022 whereas charge-sheet has already been filed. Prime accused Anand Yadav has been granted benefit of bail by the Coordinate Bench. Test Identification Parade was conducted in respect of co-accused Anand Yadav but no such parade has been conducted in respect of present applicant. Even otherwise, as per allegation, his role is only confined to presence and hurling verbal abuses. Nothing less nothing more. Although, applicant bears criminal record of one case of Section 307 of IPC (in which applicant is already on bail) but he learnt the lesson hard way and would mend his ways and become a better citizen in future. Confinement amounts to pretrial detention. He further undertakes not to be source of embarrassment and harassment to the complainant party in any manner and would not move in the vicinity of complainant party and would cooperate in trial. Further applicant intends to serve the National/Environmental/ Social cause voluntarily, in case bail is granted. Thus prayed for bail.

Counsel for the State opposed the prayer and prayed for dismissal of this bail application.

Heard learned counsel for the parties at length and considered the arguments advanced by them.

Considering the submissions advanced by learned counsel for the parties and period of custody, but without commenting on the merits of the case, it is hereby directed that the applicant shall be released on bail, on his furnishing

personal bond of **Rs.50,000/- (Rupees Fifty Thousand only)** along with one **solvent surety** of the like amount to the satisfaction of trial Court.

It is made clear that this bail is granted once the case is made out for bail and therefore, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.

This order will remain operative subject to compliance of the following conditions by the applicant:-

- 1.The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not be a source of embarrassment or harassment to the complainant party in any manner and applicant will not seek unnecessary

adjournments during the trial;

6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

7. Applicant shall not move in the vicinity of complainant party and would not be source of embarrassment and harassment in any manner.

8. एतद् द्वारा यह निर्देशित किया जाता है कि आवेदक 10 पौधों का (यथासंभव कोई भी फल देने वाले पेड़ अथवा नीम/पीपल जैसे पेड़) रोपण करेगा तथा उसे अपने आस पड़ोस में पेड़ों की सुरक्षा की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सकें। आवेदक का यह कर्तव्य है कि न केवल पौधों को लगाया जाए, बल्कि उन्हें पोषण भी दिया जाए। “वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।” आवेदक संभवतः 6–8 फीट ऊँचे पौधे/पेड़ों को 3–4 फीट गड्ढा करके लगायेगा ताकि वे शीघ्र ही पूर्ण विकसित हो सकें। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से 30 दिनों के भीतर संबंधित विचारण न्यायालय के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करना होंगे। तत्पश्चात्, विचारण के समापन तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी।

वृक्षों की प्रगति पर निगरानी रखना विचारण न्यायालय का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नहीं कर सकता है।

इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवेदक द्वारा किये गये अनुपालन की एक संक्षिप्त रिपोर्ट इस न्यायालय के समक्ष प्रत्येक तीन माह में (अगले छः महीनों के लिए) रखी जायेगी जिसे कि "निर्देश" शीर्ष के अंतर्गत रखा जाएगा।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेड़ों को रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेड़ों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, तो वह अपने स्वयं के व्यय पर यह करने के लिये स्वतंत्र होगा।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार होने के माध्यम से सामाजिक स्थिति स्थापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करुणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृत्तियाँ हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

“यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।”

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

9. It is expected from the applicant that he shall submit **photographs by downloading the mobile application (NISARG App) prepared at the instance of High Court for monitoring the plantation through satellite/Geo- Tagging/Geo-fencing.**

Application stands allowed and disposed of.

Copy of this order be sent to the trial Court concerned for information and necessary compliance.

Certified copy as per rules.

**(Anand Pathak)
Judge**